CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 22.05.2012

OA No. 349/2012

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 349/2012

DATE OF ORDER: 22.05.2012

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

P.S. Sahani S/o Shri Nirman Singh, by caste Sardar, aged about 44 years, R/o H.No. 1/1 New Basti, Main Road, Sogania, Kota Jn., presently working as Deputy S.S. Kota Jn.

...Applicant

Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the General Manager, Western Railway, Jabalpur.
2. Divisional Railway Manager, Western Central Railway, Kota.
3. Divisional Railway Manager (Sthapna) O/o Divisional Railway Manager, Western Central Railway, Kota.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicant has prayed for the following relief: -

"8.1. That by a suitable writ order or directions the respondents be directed not to implement the seniority list of 29/03/2011.

8.2. That the representation of the applicant be decided as early as possible.

8.3. No promotion be allowed on the base of the seniority list of 29/3/2011.

8.4. Any other relief which the Hon'ble Bench deems fit."

2. From bare perusal of the pleadings as well as material available on record, it reveals that to this effect the applicant has filed representation dated 18.04.2011 (Annexure A/1) before the respondents, which is still pending consideration. Learned

counsel for the applicant submits that, at this stage, the applicant will be satisfied if the respondents are directed to consider and decide the representation dated 18.04.2011 (Annex. A/1).

3. In view of the above, the respondents are directed to consider and decide the representation of the applicant dated 18.04.2011 (Annex.A/1) in accordance with the provision of law, and shall pass a reasoned and speaking order and communicate the same to the applicant.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

kumawat